

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/s MANGALAGIRI
TEXTILE MILLS PRIVATE LIMITED OPERATING IN MANUFACTURING OF
COTTON YARN AT CHINA KAKANI, MANGALAGIRI, ANDHRA PRADESH
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Mangalagiri Textile Mills Private Limited PAN: AAECM7253Q CIN: U17110AP2006PTC049607
2.	Address of the registered office	6/224/8, Chinakakani village, Mangalagiri Mandal, Guntur District, Andhra Pradesh – 522503, India
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	6/224/8, Chinakakani village, Mangalagiri Mandal, Guntur District, Andhra Pradesh – 522503, India
5.	Installed capacity of main products/ services	Installed capacity of 15,600 spindles.
6.	Quantity and value of main products/ services sold in last Financial Year	T/O for FY 2019-2020 – Nil T/O for FY 2018-2019 – 7.44 Crores (As per audited FS available for FY 2019-2020)
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The interested PRA's can send an email request to Resolution Professional at mangalagiri2024@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The interested PRA's can send an email request to Resolution Professional at mangalagiri2024@gmail.com
10	Last date for receipt of expression of interest	08/10/2024
11	Date of issue of provisional list of prospective resolution applicants	18/10/2024
12	Last date for submission of objections to provisional list	23/10/2024
13	Date of issue of final list of prospective resolution applicants	02/11/2024
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07/11/2024
15	Last date for submission of resolution plans	07/12/2024
16	Process email id to submit Expression of Interest	mangalagiri2024@gmail.com

Date: 23/09/2024
Place: Vijayawada

Sd/-
CA Dr Immaneni Eswara Rao
Resolution Professional
IBBI/IPA-001/IP-P01224/2018-2019/11943
40-26-22, Mohiddin Street, Chandramoulipuram
Opp BSNL Exchange, Labbipeta, MG Road, NTR District
Andhra Pradesh – 520010, India
For M/s Mangalagiri Textile Mills Private Limited

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of ₹ 34,400/- crore (Face Value).

Sr. No.	State/UT	Amount to be raised (₹cr)	Additional borrowing (Greenshoe) option (₹cr)	Tenure (years)	Type of auction
1.	Assam	250	-	07	Yield Basis
2.	Bihar	2,000	-	09	Yield Basis
3.	Chhattisgarh	1,000	-	06	Yield Basis
4.	Goa	150	-	10	Yield Basis
5.	Haryana	1,000	-	12	Yield Basis
6.	Karnataka	3,000	-	04	Yield Basis
7.	Madhya Pradesh	2,500	-	12	Yield Basis
		2,500	-	19	Yield Basis
8.	Maharashtra	1,500	-	08	Yield Basis
		1,500	-	12	Yield Basis
		1,500	-	14	Yield Basis
		1,500	-	19	Yield Basis
9.	Punjab	1,000	-	20	Yield Basis
		1,000	-	25	Yield Basis
10.	Rajasthan	1,500	-	10	Yield Basis
		1,500	-	15	Yield Basis
		1,000	-	18	Yield Basis
		1,000	-	22	Yield Basis
11.	Tamil Nadu	1,000	-	Reissue of 7.03% TN SGS 2029 issued on September 11, 2024	Price Basis
		2,000	-	Reissue of 7.22% TN SGS 2054 issued on September 11, 2024	Price Basis
		1,000	-	Reissue of 7.10% TN SGS 2034 issued on September 19, 2024	Price Basis
12.	West Bengal	2,500	-	21	Yield Basis
		2,500	-	20	Yield Basis
Total		34,400			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **September 24, 2024 (Tuesday)**. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (<https://rbitradingdirect.org.in>). For further details please refer to RBI press release dated **September 20, 2024 (Friday)** on RBI website www.rbi.org.in

"Don't get cheated by E-mails/SMSs/Calls promising you money"

यूको बैंक UCO BANK
Head Office, Printing & Stationery Dept.
Bikaner Building, 81, Lal Bazar Street, Kolkata-700001

E-Tender Notice
Notice inviting for selection of reputed agencies for centralized issuance of identity card. Terms and conditions apply as per RFP/PIIT. Last date for submission of application is 07/10/2024 before 04.00pm. For details visit our Bank's Website: www.ucobank.com and Bank's authorized e-Tendering Service Provider M/s Antares Systems Ltd. through Website: <https://www.tenderwizard.com/UCOBANK>

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CA Dr Immaneni Eswara Rao
Resolution Professional
IBBI/PA-001/JP-P01224/2016-2019/11943
40-26-22, Mohidini Street, Chandramouliapuram Opp BSNL Exchange, Labbipeta, MG Road, NTR District Andhra Pradesh 520010, India
For M/s Mangalagiri Textile Mills Private Limited

Date: 23/09/2024
Place: Vijayawada

GOVERNMENT OF TAMIL NADU
AGRICULTURAL ENGINEERING DEPARTMENT

T1/7286/2024 TENDER NOTICE Date: 20.09.2024

For and on behalf of the Governor of Tamil Nadu, e-Tenders are invited from Manufacturers or Authorised Sole Distributor or Authorised Dealer (for SI No. 1, 2, 3 and 4) and Manufacturers or Authorised Sole Distributor (for SI No. 5 and 6) by the Chief Engineer (AE), Agricultural Engineering Department, 487, Anna Salai, Nandanam, Chennai-35 for the following items, as per the terms and conditions and detailed specification listed in the tender document.

Sl. No.	Tender No.	Tender for the supply of	EMD (Rs. in lakh)
1	T3-1/2024-2025	10 Nos. of Carrier Vehicle for Track Type Paddy Combine Harvester	2.50
2	T3-2/2024-2025	15 Nos. of Multi Axle Carrier (semi low bed trailer) for Bull Dozer	8.25
3	T3-3/2024-2025	5 Nos. of Multi Axle Carrier (Flat bed) for Bull Dozer	2.75
4	T3-4/2024-2025	1 No. of Crane	0.25
5	T3-5/2024-2025	6 Nos. of Mini Tractor (Equipped Forward / Reverse Rotavator)	0.05
6	T3-6/2024-2025	5 Nos. of Tractor Operated Double Axle Rotavator	0.13

The tender documents with detailed specifications and Bill of Quantity (BoQ) are available in www.intenders.gov.in as per schedule below. Tender documents and Bill of Quantity (BoQ) can be downloaded, filled and uploaded through Internet Explorer or Microsoft Edge from the site www.intenders.gov.in at free of cost.

Tender Publishing Date and Time	23.09.2024, 03.00 PM
Tender document download - Start Date and Time	23.09.2024, 03.00 PM
Bid submission - Start Date and Time	23.09.2024, 05.00 PM
Bid submission - Closing Date and Time	23.10.2024, 02.00 PM
Bid opening Date and Time	24.10.2024, 03.00 PM

The e-Tenders will be opened online through www.intenders.gov.in on the date and time mentioned above at the office of the Chief Engineer (AE), Agricultural Engineering Department, Nandanam, Chennai.

DIPR/3809/Tender/2024 **Chief Engineer (AE)**

HDFC MUTUAL FUND
BHAROSA APNO KA

HDFC Asset Management Company Limited
CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
e-mail: hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund") has approved the following Distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options in the below-mentioned Scheme(s) / Plan(s) / Option(s) of the Fund and fixed **Wednesday, September 25, 2024** (or the immediately following Business Day, if that day is not a Business Day) as the Record Date for the same as given below:

Name of the Scheme(s) / Plan(s) / Option(s)	Net Asset Value ("NAV") as on September 19, 2024 (₹ per unit)	Amount of Distribution (₹ per unit)
HDFC Hybrid Equity Fund - Regular Plan - IDCW Option- (Payout and Reinvestment)	17.634	0.250*
HDFC Hybrid Equity Fund - Direct Plan - IDCW Option- (Payout and Reinvestment)	19.978	
HDFC Equity Savings Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	13.456	0.220*
HDFC Equity Savings Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	15.759	
HDFC Balanced Advantage Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	40.995	0.250*
HDFC Balanced Advantage Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	47.204	
HDFC Income Fund - Regular Plan - Quarterly IDCW Option (Payout and Reinvestment)	11.4762	0.2000#
HDFC Income Fund - Direct Plan - Quarterly IDCW Option (Payout and Reinvestment)	12.8357	0.2500#
HDFC Dynamic Debt Fund - Regular Plan - Quarterly IDCW Option (Payout and Reinvestment)	12.6528	0.2000#
HDFC Dynamic Debt Fund - Direct Plan - Quarterly IDCW Option (Payout and Reinvestment)	14.0637	0.2500#
HDFC Dynamic Debt Fund - Regular Plan - Half Yearly IDCW Option (Payout and Reinvestment)	11.9258	0.3500#
HDFC Dynamic Debt Fund - Direct Plan - Half Yearly IDCW Option (Payout and Reinvestment)	13.8845	0.4500#
HDFC Gilt Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	12.1908	0.2000#
HDFC Gilt Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	13.0299	0.2500#
HDFC Hybrid Debt Fund - Regular Plan - Quarterly IDCW Option (Payout and Reinvestment)	15.7512	0.3000#
HDFC Hybrid Debt Fund - Direct Plan - Quarterly IDCW Option (Payout and Reinvestment)	17.3180	
HDFC Corporate Bond Fund - Regular Plan - Quarterly IDCW Option (Payout and Reinvestment)	10.5536	0.2012#
HDFC Corporate Bond Fund - Direct Plan - Quarterly IDCW Option (Payout and Reinvestment)	10.3915	0.1952#
HDFC Credit Risk Debt Fund - Regular Plan - Quarterly IDCW Option (Payout and Reinvestment)	10.4682	0.1744#
HDFC Credit Risk Debt Fund - Direct Plan - Quarterly IDCW Option (Payout and Reinvestment)	10.8038	0.1923#
HDFC Long Duration Debt Fund - Regular Plan - IDCW Option- (Payout and Reinvestment)	10.7823	0.1110#
HDFC Long Duration Debt Fund - Direct Plan - IDCW Option- (Payout and Reinvestment)	10.8708	0.4536#

Face Value per unit of all the above Scheme(s) / Plan(s) / Option(s) is ₹ 10/-.
- IDCW option - Quarterly Frequency.

Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the fourth decimal) as on the Record Date.

*Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme(s) would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme(s) on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Scheme(s), on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the applicable NAV per Unit (adjusted for applicable stamp duty).

As mandated under SEBI (Mutual Funds) Regulations and Master circular dated June 27, 2024, for redemptions and IDCW declared, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments, only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updations of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.

For HDFC Asset Management Company Limited (Investment Manager to HDFC Mutual Fund)
Place : Mumbai
Date : September 21, 2024
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

INDOFIL INDUSTRIES LTD.
CIN: U24110MH1993PLC070713
Regd. Office: Kalpataru Square, 4th Floor, Kondivita Road, Off Andheri Kuria Road, Andheri (East), Mumbai- 400059, Tel. No.: (022)-66637373/(022)-28322272
Website: www.indofil.com

Notice

Notice is hereby given that the Thirty First (31st) Annual General Meeting ("AGM") of Indofil Industries Limited ("the Company") will be held on Monday, October 14, 2024 at 11.00 a.m. (IST) through Video Conferencing ("VC") Other Audio Visual Means ("OAVM") facility as per the provisions of the Companies Act, 2013 and the Rules framed thereunder read with General Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021 and 21/2021 dated April 08, 2020, April 13, 2020, May 05, 2020, January 13, 2021 and December 14, 2021 respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars"), without the physical presence of the Members at a common venue to transact the business as set out in the Notice of AGM.

The dispatch of the Annual Report for the financial year 2023-24 along with the AGM Notice electronically and E-voting procedure to the Members was completed on Friday, September 20, 2024.

The Annual Report has been sent electronically to those members, whose email addresses were available with the Company's Registrar and Transfer Agent, MAS Services Limited. For the members, who have not registered their email addresses, the procedure for registering their email id has been provided in the Notice of AGM.

Notice is also hereby given, pursuant to Section 91 of the Companies Act, 2013 (the "Act") read with Rule 10 of the Companies (Management and Administration) Rules, 2014, the Register of Members of the Company will remain closed from **Tuesday, 08 October, 2024 to Monday, 14 October, 2024 (both days inclusive)** for the purpose of ensuring AGM and Dividend.

In terms of section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, the Company is providing the facility to its Members to exercise their right to vote by electronic means on all of the businesses specified in the Notice convening the AGM of the Company (remote e-voting) and e-voting during the meeting through e-voting services of National Securities Depository Limited ("NSDL"). The details pursuant to the Act are as under:

- Members holding shares either in physical form or in dematerialized form, as on the Cut-Off Date i.e. Monday, 07 October, 2024 ("eligible Members"), can exercise their right to vote by using the remote e-voting and e-voting facility for all of the businesses specified in the Notice convening the AGM of the Company;
- The remote e-voting will commence on Friday, 11 October, 2024 at 9:00 a.m. (IST);
- The remote e-voting will end on Sunday 13 October, 2024 at 5:00 p.m. (IST);
- The remote e-voting module shall be disabled for voting thereafter and once the vote on a resolution is cast by the member, he/she shall not be allowed to change it subsequently or cast the vote again;
- The Members can participate in the AGM even after exercising his right to vote through remote e-voting but shall not vote again in the AGM;
- The members, who remain present at the AGM and have not cast their vote through remote e-voting, shall be eligible to vote through e-voting system available during the AGM.
- Only a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e., Monday, 07 October, 2024, shall be entitled to avail the facility of remote e-voting as well as e-voting in the AGM.
- In case the person becomes the Member of the Company after the dispatch of the AGM Notice but on or before the cut-off date i.e. Monday, 07 October, 2024, may obtain the login ID and password by following the procedure prescribed in the Notice of AGM. However, if a person is already registered with NSDL for e-voting then existing user ID and password can be used for casting vote;
- The Notice of the AGM is available on the Company's website www.indofil.com and also on the NSDL's website www.evoting.nsdl.com
- In case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 and 1800 22 44 30 or send a request to Mr. Amit Vishal at evoting@nsdl.co.in

The Board of Directors, at its meeting held on Thursday, September 13, 2024, has recommended a dividend @100% i.e., ₹10/- per equity share of ₹10/- each and ₹3/- per equity share of ₹3/- each for the financial year ended March 31, 2024. Dividend, if approved at the meeting, will be paid within a period of 30 days from the date of declaration to those members whose names appear on the Register of Members on the close of Monday, October 07, 2024 subject to deduction of tax at source, wherever applicable.

Pursuant to Finance Act, 2020, dividend income will be taxable at the hands of shareholders w.e.f. 1st April, 2020 and the Company is required to deduct tax at source from dividend paid to members at prescribed rates. For the prescribed rates for various categories the members are requested to refer to the Finance Act, 2020 and amendments thereto. Members are also requested to refer to the Notice of the 31st AGM for more details on process to be followed, if any, in this regard.

The Company provides the facility to the Members for remittance of dividend directly in electronic mode through National Automated Clearing House (NACH). Members holding shares in physical form and desirous of availing this facility of electronic remittance are requested to provide their latest bank account details (Core Banking Solutions Enabled Account Number, 9 digit MICR and 11 digit IFSC Code), along with their Folio Number, to RTA. Members holding shares in dematerialized form are requested to provide the said details to their respective Depository Participants.

In line with the MCA circulars, in case the Company is unable to pay the dividend to any shareholder by electronic mode, due to non-availability of their latest bank account details (Core Banking Solutions Enabled Account Number 9 digit MICR and 11 digit IFSC Code), the Company shall dispatch the dividend warrant /cheque to such shareholders by post.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars.

By order of the Board of Directors of Indofil Industries Limited
Sd/-
Jayni Gada
Company Secretary

Place: Mumbai
Date: 20.09.2024

HDFC MUTUAL FUND
BHAROSA APNO KA

HDFC Asset Management Company Limited
CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
e-mail: hello@hdfcfund.com • Visit us at: www.hdfcfund.com

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Name of the Scheme(s) / Plan(s) / Option(s)	Net Asset Value ("NAV") as on September 19, 2024 (₹ per unit)	Amount of Distribution (₹ per unit)#
Plan(s) launched under HDFC Fixed Maturity Plans – Series 46:		
HDFC FMP 1861D March 2022 - Regular Option - Quarterly IDCW Option	10.2407	0.2407
HDFC FMP 1861D March 2022 - Direct Option - Quarterly IDCW Option	10.2451	0.2451
HDFC FMP 1162D March 2022 - Regular Option - Quarterly IDCW Option	10.1904	0.1904
HDFC FMP 1162D March 2022 - Direct Option - Quarterly IDCW Option	10.1943	0.1943
HDFC FMP 1876D March 2022 - Regular Option - Quarterly IDCW Option	10.2418	0.2418
HDFC FMP 1876D March 2022 - Direct Option - Quarterly IDCW Option	10.2458	0.2458
HDFC FMP 1158D July 2022 - Regular Option - Quarterly IDCW Option	10.1956	0.1956
HDFC FMP 1158D July 2022 - Direct Option - Quarterly IDCW Option	10.2027	0.2027
HDFC FMP 1406D August 2022 - Regular Option - Quarterly IDCW Option	10.2224	0.2224
HDFC FMP 1406D August 2022 - Direct Option - Quarterly IDCW Option	10.2288	0.2288
HDFC FMP 1359D September 2022 - Regular Option - Quarterly IDCW Option	10.2204	0.1927
HDFC FMP 1359D September 2022 - Direct Option - Quarterly IDCW Option	10.2272	0.1995
Plan(s) launched under HDFC Fixed Maturity Plans – Series 47:		
HDFC FMP 1204D December 2022 - Regular Option - Quarterly IDCW Option	10.4162	0.1402
HDFC FMP 1204D December 2022 - Direct Option - Quarterly IDCW Option	10.4230	0.1468
HDFC FMP 2638D February 2023 - Regular Option - Quarterly IDCW Option	10.3600	0.2010
HDFC FMP 2638D February 2023 - Direct Option - Quarterly IDCW Option	10.3667	0.2076
HDFC FMP 1269D March 2023 - Regular Option - Quarterly IDCW Option	10.2282	0.2238
HDFC FMP 1269D March 2023 - Direct Option - Quarterly IDCW Option	10.2347	0.2303

Face Value per unit of all the above Scheme(s) / Plan(s) / Option(s) is ₹ 10/-.

#Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the fourth decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme(s) would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme(s) on the Record Date.

As mandated under SEBI (Mutual Funds) Regulations and Master circular dated June 27, 2024, for redemptions and IDCW declared, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments, only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updations of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.